

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 506 of 2012

(Arising out of Order-in-Appeal No. US/11 &12/M-II/2012 dated 17.12.2012
passed by Commissioner of Central Excise (Appeals)Mumbai Zone-II)

Shradha Synthetics Pvt. Ltd.

.....Appellant

17AB/120 Samhita Complex Off.,
Andheri Kurla Road, Saki Naka,
Andheri (East),
Mumbai - 400 072.

VERSUS

**Commissioner of Central
Excise, Mumbai-II**

.....Respondent

9th Floor Piramal Chambers,
Jijibhoy Lane, Lalbaug, Parel,
Mumbai - 400 012.

WITH

Excise Appeal No. 507 of 2012

(Arising out of Order-in-Appeal No. US/11 &12/M-II/2012 dated 17.12.2012
passed by Commissioner of Central Excise (Appeals)Mumbai Zone-II)

Sushil Kumar Beswala

.....Appellant

Director, M/s. Shardha Synthetics Pvt. Ltd.
17AB/120 Samhita Complex Off.,
Andheri Kurla Road, Saki Naka,
Andheri (East),
Mumbai - 400 072.

VERSUS

**Commissioner of Central
Excise, Mumbai-II**

.....Respondent

9th Floor Piramal Chambers,
Jijibhoy Lane, Lalbaug, Parel,
Mumbai - 400 012.

Appearance:

Shri Rajesh Ostwal, Advocate for the Appellant

Shri Sanjay Hasija, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.A/85791-85792/2021

Date of Hearing : 11.03.2021

Date of Decision : 11.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)